

Central Administrative Tribunal
Principal Bench: New Delhi

CP No. 163/98 In
OA No. 693/97

New Delhi this the 2nd day of December, 1998

Hon'ble Shri Ratan Prakash, Member (J)
Hon'ble Shri N. Sahu, Member (A)

Shri Ashutosh Mishra,
(Ex-Superintendent,
Department of Social Welfare,
Govt. of N.C.T. of Delhi)
Son of late Shri K.C. Mishra
R/o BB/53-B, Janakpuri,
New Delhi-110058.

.....Petitioner

Versus

1. Shri P.V. Jai Krishnan, IAS,
Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg, Delhi-54.
2. Shri S. Malai Chamy, IAS,
Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg, Delhi-54.
3. Smt. Geeta Sagar, IAS,
Director,
Department of Social Welfare,
Govt. of N.C.T. of Delhi,
Old I.T.I. Building, Canning lane,
K.G. Marg, New Delhi-110001.

.....Respondents

(By Advocate: None)

ORDER (Oral)

By Hon'ble Shri Ratan Prakash, Member (J)

Learned counsel for the petitioner
states that after issuance of the notice respondents
have since complied with the order and he, therefore,
does not press this C.P. further. C.P. is
dismissed as not pressed and the notices issued to
the respondents are hereby discharged.

N. Sahu
(N. Sahu)
Member (A)

Ratan Prakash
(Ratan Prakash)
Member (J)

CC.